

NOTIFICATIONS UNDER THE EXPORT
(QUALITY CONTROL) AND INS-
PECTION) ACT, 1963.

The Deputy Minister in the Ministry of Commerce (Shri Qureshi): Sir, on behalf of Shri Manubhai Shah, I beg to lay on the Table a copy each of the following Notifications under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963:—

- (1) The Export of Rubber Ice Bags (Inspection) Rules, 1966, published in Notification No. S.O. 2216 in Gazette of India dated the 22nd July, 1966.
- (2) The Export of P.V.C. Leather Cloth (Inspection) Rules, 1966, published in Notification No. S.O. 2377 in Gazette of India dated the 6th August, 1966.
- (3) The Export of Gum Karay (Inspection) Amendment Rules, 1966, published in Notification No. S.O. 2454 in Gazette of India dated the 12th August, 1966.
- (4) The Export of Rubber Hot Water Bottles (Inspection) Rules, 1966, published in Notification No. S.O. 2459 in Gazette of India dated the 16th August, 1966. [Placed in Library. See No. LT-6922/66].

श्री बागड़ी (हिसार) : उपाध्यक्ष महोदय, मेरा व्यवस्था का प्रश्न है।

Mr. Deputy-Speaker: I will come to you later. Please resume your seat.

NOTIFICATION UNDER EMPLOYEES
PROVIDENT FUND ACT, ETC.

The Deputy Minister in the Ministry of Labour, Employment and Rehabilitation (Shri D. R. Chavan): On behalf of Shri Shah Nawaz Khan, I beg to lay on the Table:—

- (1) A copy of Notification No. GSR 1119 published in Gazette of India dated the 16th July, 1966, adding the paper products industry to Schedule I of the Employees' Provident Funds Act, 1952, under sub-section (2) of section 4 of the said Act. [Placed in Library. See No. LT-6923/66].
- (2) A copy of the Employees' Provident Funds (Twelfth Amendment) Scheme, 1966, published in Notification No. GSR 1187 in Gazette of India dated the 30th July, 1966. [Placed in Library. See No. LT-6924/66].

AMENDMENTS TO THE KERALA WEIGHTS
AND MEASURES (ENFORCEMENT) ..
RULES, 1964

Shri Qureshi: I beg to lay on the Table a copy of Notification No. 59465-K2/65/RD, published in Kerala Gazette dated the 12th July, 1966, making certain amendments to the Kerala Weights and Measures (Enforcement) Rules, 1964, under sub-section (5) of section 43 of the Kerala Weights and Measures (Enforcement) Act, 1958, read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President's discharging the functions of the President discharging the functions of the President, in relation to the State of Kerala. [Placed in Library. See No. LT-6925/66].

Mr. Deputy-Speaker: Now, what is the point of order of Shri Bagri?

12.18½ hrs.

RE: ARRESTS OF GOLDSMITHS

श्री बागड़ी (हिसार) : मेरा व्यवस्था का प्रश्न है। जब श्री मधु लिमये ने स्वर्णकारों का सवाल उठाया था, तब आपने कहा था कि नोटिस देना चाहिये। मैं ने नोटिस दिया था। अब तक 500 ब्रादमी संसद् के सामने गिरफ्तार हो चुके हैं—यह एक बहुत बड़ी घटना है।